

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-449(PB)/2017**

**IN THE MATTER OF:**

**American Express Banking Corp.**

.....Petitioner

**v.**

**Shilpi Cable Technologies Ltd.**

.....Respondent

**SECTION : UNDER SECTION 7 of the IBC, 2016**

**Order delivered on 08.11.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s):**

**Mr. Roopansh Purohit, Advocate**

**For the Respondent(s) :**

**Mr. Abhinav Vasisht, Sr. Adv.**

**Mr. Sumit K. Batra, Mr. Kapil Chaudhary,**

**Ms. Priya Chauhan, Advocates**

**ORDER**

Notice of the petition for 30<sup>th</sup> November, 2017.

A copy of the petition has already been handed over the Counsel for the respondent. Reply, if any, be filed within two weeks with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List the matter on 30<sup>th</sup> November, 2017.

*Sd. —*  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

*Sd. —*  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**